

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 877 of 2020**

**IN THE MATTER OF:**

**Rajiv Rathi**

**... Appellant**

**Versus**

**The Jammu & Kashmir Bank Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :**           **Mr. Harish Malhotra, Senior Advocate with  
Mr. Ashim Vachher, Advocate**

**For Respondents :**       **Mr. Syed Arsalan and Mr. Prateek Khaitan,  
Advocates for R-1**

**ORDER**  
**(Through Virtual Mode)**

**14.10.2020**           After hearing Mr. Harish Malhotra, learned Senior Counsel representing the Appellant for a while, he offered to withdraw the appeal. The appeal is accordingly dismissed as withdrawn. However, we make it clear that withdrawal of this appeal will not be an impediment in the way of the Appellant/Corporate Debtor approaching the 'Committee of Creditors' for settlement in accordance with law.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Dr. Alok Srivastava ]**  
**Member (Technical)**

/ns/gc/